

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

105. C.P.(IB)-1342(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: Velani Roadbuilders India Private Limited

V/s.

MEP Infrastructure Developers Limited

**Appearance:**

For the Operational Creditor: Adv. Tulsi Shah

For the Corporate Debtor: Adv. Shyamsundar Socanke

SECTION 9 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Ld. Counsel for the Corporate Debtor submits that the Corporate Debtor has already been admitted into CIRP vide order dated 28.07.2024. However, Ld. Counsel for the Operational Creditor submits that the Corporate Debtor has challenged the admission order before Hon'ble NCLAT and which is coming for hearing on 08.05.2024. List on **27.06.2024.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)